

7th October, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1306/71]

- (8) A copy of Mysore Notification No. S.O. 1562 (Hindi and English versions) published in Mysore Gazette dated the 9th September, 1971, under sub-section (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1307/71]

NOTIFICATIONS UNDER AIRCRAFT ACT  
AND ANNUAL REPORTS AND ACCOUNTS OF  
AIR INDIA AND INDIAN AIRLINES

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI):  
I beg to lay on the Table—

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :—

(i) The Aircraft (Amendment) Rules, 1971, published in Notification No. G.S.R. 172 in Gazette of India dated the 6th February, 1971, together with an explanatory Note.

(ii) The Aircraft (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 411 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iii) The Aircraft (Third Amendment) Rules, 1971, published in

Notification No. G.S.R. 412 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iv) The Aircraft (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 714 in Gazette of India dated the 15th May, 1971, together with an explanatory Note.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1308/71]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953.

(i) Annual Report of the Air India for the year 1970-71 :—

(ii) Annual Report of the Indian Airlines for the year 1970-71.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953 :—

(i) Certified Accounts of the Air India for the year 1970-71 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1970-71 together with the Audit Report thereon.

[Placed in Library. See No. LT-1309/71]

REVIEW AND ANNUAL REPORT OF WATER AND  
POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD.

THE MINISTER OF IRRIGATION  
AND POWER (DR. K. L. RAO): I  
beg to lay on the Table a copy each of the  
following papers (Hindi and English  
versions) under sub-section (1) of section  
619A of the Companies Act, 1956 :—

- (1) Review by the Government on the  
working of the Water and Power

[Dr. K. L. Rao]

Development Consultancy Services (India) Limited, New Delhi, for the year 1970-71.

- (2) Annual Report of the Water and Power Development Consultancy Services (India) Limited New Delhi for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No LT-1310/71]

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### MINUTES

SHRI G. G. SWELL (Autonomous Districts) : I beg to lay on the Table Minutes of the sittings (6th to 8th) of the Committee on Private Members' Bills and Resolutions held during the current session.

10.02 hrs

#### MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1971, agreed without any amendment to the Coking Coal Mines (Emergency Provisions) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 13th December, 1971."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1971, agreed without any amendment to the Naval and Aircrew Prize Bill, 1971, which

was passed by the Lok Sabha at its sitting held on the 15th December, 1971."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Essential Commodities (Amendment) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 16th December, 1971."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 14th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill 1971, which was passed by the Lok Sabha at its sitting held on the 14th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### ESSENTIAL COMMODITIES (AMENDMENT) BILL

SECRETARY : Sir, I lay on the Table of the House the Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha on the 16th December, 1971.

10.03 hrs.

#### ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following seven Bills passed by the houses